

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1219**

**TO BE ANSWERED ON THE 3RD DECEMBER, 2024/ AGRAHAYANA 12, 1946
(SAKA)**

FIR AGAINST PERSONS WITH DISABILITIES ACT, 2016

1219. SHRI K RADHAKRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether FIRs have been filed invoking Section 89, 90, 91, 92 & 93 of the Rights of Persons with Disabilities Act, 2016; and

(b) if so, the total number of FIRs registered in police stations during the last three years, State-wise, Section-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) and (b): 'Police' and 'Public Order' are 'State List' subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and recording & investigation of crimes against persons with disabilities, rests with respective State Governments/Union Territory Administrations (UTs), who are competent to deal with such offences under the extant provisions of laws.

The National Crime Records Bureau (NCRB) compiles statistical data on crimes, as reported to it by the States/UTs and publishes the same in its annual publication "Crime in India". NCRB has informed that specific data in this regard is not maintained centrally.
